

प्रश्नोत्तर से संबंधित परिशिष्ट

परिशिष्ट 'चौतीस'

[16/12/2015]

प्रश्न सं. [क. 2629]

S.A / T.A. No. 645 / 95
Mujun Kumar Kavishwar
Applicant

परिशिष्ट 1

Male
VIS
Final order
Non applicant

Order date of 4/12/88
Shri A.K. Upadhyaya, counsel for the applicant.

Shri S.M.A. Naqvi, Dy. G.A., counsel for the respondents.

Heard finally.

The facts are no longer in dispute.

The respondents took the matter in process for considering the case of the applicant for his absorption in the borrowing department.

The lending department vide Annexure A-12 sent his consent for such absorption. The borrowing department and the lending department had correspondence in this matter vide Annexures A-12 and A-13. The borrowing department considered the cases of other persons but not of the applicant for their absorption because of this petition pending as stated by the learned counsel for the applicant at Bar. If that being so, the respondents particularly borrowing department must consider the case of the applicant afresh for his absorption if they did not consider the same because of the pendency of this petition.

In the result, the petition be and is hereby disposed of finally with the directions to the respondents that they shall consider

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the case of the applicant for his absorption if they did not consider the same as argued by the learned counsel for the applicant, within three months from the date of communication of this order.

No order as to costs.

C.C. as per rules.

Sd/-
(B.M.Gupta)

Member(J)

copy for file to:

1-Shri *P. J. ...* Petitioner

2-Shri *...* Respondent

3-Address: ... High Court of

M.P. ... for information and

necessary action. *(Sd/-)*

[Signature]

Registrar

M. P. Administrative Tribunal

WALTON *[Signature]*